

(b) As per the Mines and Minerals (Development and Regulation) Act, 1957 and the Rules framed thereunder, the State Governments are empowered to carry out auction of mines/mineral block in accordance with the prescribed law. The expected revenue to be accrued through e-auction process to the State Governments therefrom is contingent upon the final bids at the time of the auction.

**Amendments to legislations pertaining to mining sector**

3307. DR. VINAY P. SAHASRABUDDHE: Will the Minister of MINES be pleased to state:

(a) the details of number of bills proposed for enactment of new Acts or amendments to existing Acts moved by the Ministry and later on passed by the Parliament during 2004-2014;

(b) the details of subordinate legislations drafted and passed pertaining to these new legislations; and

(c) the current status of implementation of these legislations and whether any critical assessment of the impact of the same has been made, the details thereof?

THE MINISTER OF MINES (SHRI PRALHAD JOSHI): (a) The Ministry of Mines has formulated/enacted the following Amendment Act during the period from 2004-2014:

(i) The Mines and Minerals (Development and Regulation) Amendment Act, 2010.

(b) and (c) The Central Government makes amendments in the subordinate legislation in consultation with the State Government and other stake holders. The implementation of the provisions of the Acts and the Rules are done by the State Governments and the other implementing agencies.

**Compensation fund for families of the deceased in mines**

3308. SHRI NARAIN DASS GUPTA: Will the Minister of MINES be pleased to state:

(a) data on mining fatalities in India for the last five years, year-wise;

(b) whether any compensation fund has been created by the Ministry for the families of the deceased;

(c) if so, the details of disbursal of the same; and

(d) if not, the reasons therefor?

THE MINISTER OF MINES (SHRI PRALHAD JOSHI): (a) to (d) As per information available, mining fatalities in India for the past five years (year-wise) are given below:-

| Year | fatalities |
|------|------------|
| 2015 | 103        |
| 2016 | 144        |
| 2017 | 129        |
| 2018 | 115        |
| 2019 | 108        |

*Note:* Data for the year 2017 to 2019 are provisional.

The compensation is covered under the Employees' Compensation Act, 1923 and is given by the respective mining companies or mines owners.

#### **Revision in rates of royalty**

3309. SHRI BHASKAR RAO NEKKANTI: Will the Minister of MINES be pleased to state:

(a) whether it is a fact that the Ministry is giving royalty for minerals other than coal, lignite, sand and minor minerals for stowing;

(b) if so, the details thereof;

(c) whether Government is considering enhancing the rate(s) of royalty for Iron/Chromite/Bauxite ore as per the demand of the State Governments; and

(d) if so, the details thereof?

THE MINISTER OF MINES (SHRI PRALHAD JOSHI): (a) to (d) The revision of rates of royalty and dead rent for minerals (other than coal, lignite, sand for stowing, and minor minerals) including iron/chromite/bauxite are under consideration of this Ministry.